Targets under RTE Act

670. DR. JANARDHAN WAGHMARE: SHRI N.K. SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the progress in satisfaction of the targets under the Right to Education Act, to be implemented by March, 2013, State-wise;
- (b) whether Government is proposing to sanction any additional support to States which are significantly behind the targets under the Right to Education Act; and
 - (c) if so, the details thereof and if not, what alternatives it proposes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates the provision of free and compulsory education to all children in the age group of 6-14 years. As per the District Information System for Education (DISE), the enrolment of children at elementary level has increased from 18.77 crore in 2008-09 to 19.90 crore in 2011-12. The schedule to the RTE Act had specified norms and standards for schools which were to be put in place by March, 2013. As per the DISE 2011-12, in Government and Government aided schools 59.05% schools had a Pupil Teacher Ratio (PTR) as prescribed, 65.35% of the schools had girls' toilets, 87.81% had boys' toilets, 94.26% schools had drinking water and 61.66% had ramps. The Statewise details are given in the Statement. [Refer to the Statement Appended to the Answer to SQ/USQ No. 669 [Part (a) to (e)]. Since the RTE Act came into force, under the Sarva Shiksha Abhiyan (SSA), a total of 43,668 schools, 7,004,60 additional classrooms, 5,46,513 toilets and 33,703 drinking water facilities have been sanctioned to the States for ensuring compliance with the RTE Act.

The SSA funds are sanctioned annually to the States on the basis of their proposals and appraisal of their unmet demands by the MHRD. Since coming into force of the RTE Act, the allocation to the States has been prioritised on the basis of levels of compliance to the norms and standards mandated by the Act.